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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

Civil Contempt Petition No. 137 of 2007
(Arising out of O.A No. 182 of 2006)

ALLAHABAD THIS THE 20th the DAY OF MARCH, 2008

HON'BLE MR. A.K. GAUR. MEMBER-J
HON'BLE MR. K.S. MENON, MEMBER-A

Surendra Nath Verma, S/o Late Daya Nand Verma,
R/o Railway Quarter No. 172-D, A.E.D Colony,
Varanasi, Northern Railway.

.....Applicant

By Advocate: Sri S.B. Saroj.

V E R S U S

Sri Chahetey Ram,
The Divisional Railway Manager,
Lucknow Division, Northern Railway, Lucknow.

.....Opposite Party

By Advocate: Sri. Ravi Ranjan.

ORDER

BY A.K. GAUR, MEMBER-J

This Contempt Petition is filed for willful disobedience of the orders dated 20.04.2007 passed by the Tribunal in O.A No. 182/2006.

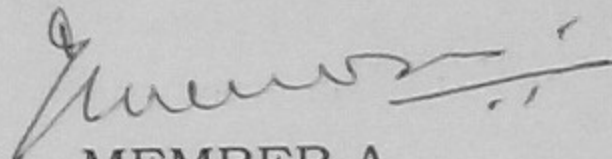
2. Sri S.B. Saroj, Counsel for the applicant has sent illness slip. Sri Ravi Ranjan is present for the opposite party. It is settled principle of law that the contempt proceedings are between the court and contemnor.

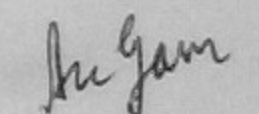
3. Having seen from the record and the order passed by the Tribunal, innocuous direction was issued by the Tribunal to the respondent No. 2 to consider and dispose of the representation of the applicant in accordance with rules/guidelines within

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a period of three months. Sri Ravi Ranjan, learned counsel appearing for the respondents submits that in compliance of the aforesaid direction, the representation of the applicant has already been decided.

4. Keeping in view the statement made by Sri Ravi Ranjan, counsel for the opposite party, we are of the opinion that the order dated 20.04.2007 passed by the Tribunal has fully been complied with. In Civil Contempt, this Tribunal may not look into the genuineness and correctness of the order. Whatever order has been passed, in contempt jurisdiction, the genuineness of the same cannot be challenged. In view of the above, we find no case for civil contempt. The contempt petition is accordingly dismissed. Notices discharged.


MEMBER-A


MEMBER-J

/Anand/